1	2	3 4
17.	Arihant Industries Ltd.	158.53 Industrial Finance Corporation of India
10.	Maxwell Exim Food Ltd. Mukerian Paper Mills Ltd.	147.67 Indian Bank 139.96 Industrial Finance Corporation of India
20.	Rajinder Steels Ltd.	138.21 Industrial Development Bank of India

Insurance cover in Assam 1682. SHRI

INDRAMONI BORA: Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that Public Sector Insurance Companies operating in some of the districts in Assam took decision to withdraw insurance cover in this region;
 - (b) if so, the reasons therefor;
- (c) whether such decisions to withdraw insurance cover has been taken in other States also;
 - (d) if so, what are the reasons therefor; and
 - (e) if not, the reasons for taking such decisions in respect of Assam only?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI BALASAHEB VIKHE PATIL): (a) and (b) The National Insurance Company Ltd. has informed that Barak valley, Dhubri and Lakhimpur revenue circle or Goapara district in Assam have been consistently experiencing heavy floods and inundation since 1989 resulting in losses to the property in these areas. Since the occurrence of these perils of flood and inundation is a regular feature in these areas, the Regional Inter Company Committee of public sector general insurance companies have decided not to extend the basic fire policy/householders' policy/shopkeepers' comprehensive insurance policy etc. to cover the perils of flood and inundation. The basic covers for

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fire and other risks excluding the perils of flood and inundation, however, continue to be offered by the public sector general insurance companies.

- (c) No, Sir.
- (d) Does not arise.
- (e) The reason for excluding flood and inundation coverage in the State of Assam is indicated in reply to Parts (a) and (b) of the Question.

Redemption of partly convertible debentures by M/s. Shalimar Wires and Industries Limited

1683. SHRI C. RAMACHANDRAIAH: Will the Minister of FINANCE be pleased to state:

- (a) whether SEBI has recently received complaints regarding delay in payment arising out of redemption of partly convertible debentures by Ms. Shalimar Wires and Industries Limited (SWIL), 27-A, Camac Street, Calcutta-700 016 for which duly discharged certificates were asked for by the company by 30th November, 2001 from the debenture holders; and
 - (b) if so, the action taken in the matter so far?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI BALASAHEB VIKHE PATIL): (a) and (b) The Securities and Exchange Board of India (SEBI) has intimated that its Eastern Regional Office has received 63 complaints against the company regarding delay in payment. The matter has been taken up with ICICI Limited, the Debenture Trustee to the issue.